

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 144(ND)/2017

IN THE MATTER OF:

Kishan Gopal Agarwal and Another

.....Petitioners

v.

Shrishi Steels Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241-242

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Kunal Sabharwal, Advocate

For the Respondent(s) :

ORDER

Learned counsel for the petitioner states that a copy of the reply has been received yesterday and two weeks' time be granted to file rejoinder. Let a rejoinder be filed within two weeks with a copy in advance to the learned counsel for the respondent.

List for arguments on 09.10.2017

Interim order to continue.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.09.2017

Vineet